

**REPORT ON FATAL ACCIDENTS IN JAMUNA  
COLLIERY**

The Deputy Minister in the Ministry of Labour and Employment (Shri E. K. Malviya): Sir, I beg to lay on the Table a copy of Report of the Chief Inspector of Mines on the fatal accident in the Jamuna Colliery Madhya Pradesh, on the 15th February, 1963 [Placed in Library, See No. LT-1051|63].

of the House if there is no quorum in the House. Now, I am not referring specifically and particularly only to the ruling given in the House a couple of days ago I am, however, concerned because we are building up a convention, or we are being asked to observe a convention, which is completely in contravention of the express provision contained in Article 100(4) of the Constitution. We would like your guidance in this matter, and would like you to rectify the position, for the future proceedings of the House.

12.04 hrs.

**COMMITTEE ON GOVERNMENT  
ASSURANCES**

**MINUTES**

Shri Morarka (Jhunjhunu): Sir, I beg to lay on the Table the Minutes of the second sitting of the Committee on Government Assurances held during the current session.

Shri R. S. Pandey (Guna): This very question was raised day before yesterday and a ruling was given by the hon. Deputy-Speaker:

Shrimati Renu Chakravartty (Barrackpore): I was not present in the House at that time but I read the debates. As far as we know, normally we do not raise the question of quorum after a particular time.

12.04½ hrs.

**\*DEMANDS FOR GRANTS—contd.**

**MINISTRY OF HOME AFFAIRS—contd.**

Mr. Speaker: The House will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Home Affairs. The time allotted is ten hours. We have already spent 12 hours 35 minutes. So, even the extended time of two hours have also been consumed by now. Normally, I would have called the Minister to reply now. But there is one member from Manipur, Shri S. T. Singh, who has not spoken. I will give him some time.

Shri Raghunath Singh (Varanasi): After 5 o'clock.

Shrimati Renu Chakravartty: But if it is raised then to say at that time that we have established a convention, namely, that there need be no quorum, I think, would be quite contrary to what we have done.

Dr. L. M. Singavi (Jodhpur): Mr. Speaker, before we proceed with the discussion, I want to raise a matter of considerable constitutional significance, for our guidance. The Constitution very clearly says that the Chairman shall suspend or adjourn the meeting

Shri Hari Vishnu Kamath (Hosangabad): In 1955, if I remember aright, when a question was raised by me and supported by many hon. Members, the then Speaker, Shri Mavalankar, advised the Government to bring forward a Bill to amend the article of the Constitution relating to quorum so as to empower the House to make its own rules of procedure. I do not know whether Government has shelved that Bill or is going to bring forward that Bill.

Mr. Speaker: It is really a question that arises here very often. The position in the Constitution so far as quorum is concerned is very clear. In the first instance, there cannot be any

\*Moved with the recommendation of the President.